Working Group to suggest formulation of new legislations and to suggest proposals to amend the existing legislations relating to consumer protection

- (i) To identify the needs of the Consumers with regard to various Acts and consider whether those needs can be met by suitable amendments in existing Acts.
- (ii) To suggest whether one or more new Acts are required for the above.
- (iii) To draft the proposed new Acts; Product Liability Act; Unfair Terms of Contract Act; Builders Licensing Board Act; Whistle Blowers Protection Act and amendments.
- (iv) To suggest the concerned administrative Ministry/Dept. who will deal with the proposed new Acts.
- (v) To make suggestions for legislations to protect the interest of consumers in other areas by either amending existing Acts or formulations of New Acts.

## Making Sugar Industry a Priority Lending sector

1075. SHRI EKANATH K. THAKUR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether sugar industry including the sugar co-operative industry of Maharashtra has been pressing a proposal to make the sugar industry eligible for priority sector lending by the commercial banks; and
- (b) if so, what decision has since been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir.

(b) No decision has been taken in this regard.